

ITEM NO.7

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 994/2022

FAHIMUDDIN

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

SLP(Crl) No. 8585/2022 (II)

Date : 19-10-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Kausar Raza Faridi, AOR
Mr. Shahbaaz Jameel, Adv.
Mr. Jai Shankar, Adv.
Mrs. Nandita Rao, Adv.
Mr. Amit Pandey, Adv.

Ms. Saroj Tripathi, AOR

For Respondent(s)

Rajat Singh, AOR
Mr. Rajat Singh, Aor, Adv.
Ms. Shweta Yadav, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A.No.994/2022

Sole respondent is duly represented.

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Original records have been received from the High Court and Trial Court.

Parties may file additional documents, if any.

SLP(Crl) No. 8585/2022

Memo of appearance has been filed in respect of respondent no.1 but vakalatnama and counter affidavit have not been filed despite last opportunity having been granted. However, ld. Counsel seeks one weeks time. Granted as last and final opportunity. If filed, be taken on record else further opportunity to file counter affidavit stands declined.

Service is complete on respondent nos. 2 to 5 but none has entered appearance.

At the end of the period aforesaid, whether counter affidavit is filed or not, Registry to process the matters for listing before the Hon'ble Court as per rules.

H. SHASHIDHARA SHETTY
Registrar